

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 9/TT/2023**

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of assets under Eastern Region Strengthening Scheme XX (ERSS -XX) in the Eastern Region.
- Date of Hearing** : 15.12.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 5 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Shri B. B. Rath, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The instant petition is filed for the determination of the transmission tariff of the 2019-24 tariff period in respect of 11 assets under Eastern Region Strengthening Scheme XX (ERSS -XX).

2. Learned counsel for the Petitioner submitted that the reasons for time overrun in respect of Asset-VIII, Asset-IX, and Asset-X have been explained in the petition. As directed vide RoP dated 30.10.2023, detailed reasons for time over-run in respect of Asset-XI, along with documentary evidence, have been submitted vide affidavit dated 16.11.2023. The time over-run was primarily due to transportation constraints, delay due to unprecedented rainfall during lean season and Covid-19 related lockdowns and restrictions.

3. Learned counsel for the Petitioner submitted that the 100 MVA ICT (Asset-XI) was ready for transit by July 2019. However, due to severe rainfall and landslides, the routes in hilly areas in Sikkim were severely affected. Therefore, the dispatch of ICT was held up for a period of 3 months, from July to September 2019. She further submitted that on the way to Rangpo GIS from Siliguri, the route (NH-10) traverses through a few bridges over river Teesta (& its tributaries) in the mountainous terrain in the state of Sikkim. On one such bridge, namely the Rangpo Check post (entry) Bridge (ICT reached this check post on 27.10.2019), a transportation issue occurred as there was load restriction on the movement of cargo over this bridge on account of which the 100 MVA ICT could not be transported beyond this point. Further, COVID-19 mostly impacted in the case of Asset-X and Asset-XI.



4. Learned counsel for the Petitioner also sought some time to file some information/ additional documents in support of time overruns. The Commission acceded to the request of the Petitioner and directed to submit the same by 10.1.2024 with a copy to the Respondents.
5. In response to the Commission's query, the learned counsel for the Petitioner submitted that the RCE has been submitted vide affidavit dated 7.11.2022.
6. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

